CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 89202 of 2018

(Arising out of Order-in-Appeal No. PVNS/100/APPEALS THANE/ME/2018-19 dated 07.06.2018 passed by Commissioner (Appeals-Thane) GST & Central Excise, Mumbai)

.....Appellant

Panexcell Clinical Lab Private Ltd.
Plot No. R-374 TTC Industrial Estate,
Midc Rable, Nave Mumbai,
Maharashtra – 400 701.

VERSUS

Commissioner of Service Tax, -I **.....Respondent**
Mumbai
14th Floor Air India Building, Nariman Point 115,
M.K. Road, Opp. Churchgate Stadium,
Mumbai – 400 021.

Appearance:
None, for the Appellant
Shri Dilip Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86658/2021

Date of Hearing : 09.08.2021
Date of Decision :09.08.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

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